

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 167 OF 2020  
WITH  
LD-VC-OCW NO. 107 OF 2020

Amey Shikerkar

..... Petitioner

*V e r s u s*

State of Goa & Ors.

..... Respondents

Mr. S. N. Joshi and Ms. S. Joshi, Advocates for the Petitioner.

Mr. D. Pangam, Advocate General with Ms. Maria Correia, Additional Government Advocate for the Respondents.

Coram :- M. S. SONAK &  
M. S. JAWALKAR, JJ.

Date : 7<sup>th</sup> September, 2020

P.C.

1. Mr. Joshi, the learned Counsel for the petitioner, states that in pursuance of our earlier order, the claim petition has already been filed before the MACT and the same has been received by the Registry. He pointed out that the Registry has no doubt raised certain objections which will be clear within the prescribed period. Insofar as other reliefs are

concerned, Mr. Joshi, learned Counsel, pointed out that the pleadings in the petition may not be proper, in the sense it now transpires that the Central Government has itself not brought into force the relevant provisions in relation to the institution of Claim Petitions of this nature. He, therefore, seeks leave to withdraw this petition with liberty to file a fresh petition.

2. We grant the petitioner leave to withdraw this petition with liberty as prayed for.
3. All contentions of all the parties are expressly kept open.
4. The Registry of the MACT to pursue a fresh petition in accordance with law.
5. The petition is disposed off in the aforesaid terms.

M. S. JAWALKAR

M. S. SONAK, J.

arp/\*